

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर सहायिका (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi-110002

State vs. Farman Khan
FIR No. 257/20
U/s 379 IPC
PS PIA

24.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Vinay Singh, Id. Counsel for the accused is present through VC.

Bail application perused. Reply of the bail application is on record. Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated. Further he belongs to a poor family and he has responsibilities. He is not a previous convict. It is further stated that the accused is in JC since 19.09.2020 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and co-accused is yet to be apprehended and case property has also been not recovered..

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature and investigation is still going on . Further, the co-accused is yet to be apprehended and case property has also not been recovered in the present case. Therefore, in the facts and circumstances, bail application is dismissed.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/K4D Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi-110002

State vs. Faizan
FIR No. 0015985/20
U/s 379/411/34 IPC
PS Shakarpur

24.09.2020.

Present:- Ld. APP for the State is present through VC.

LAC Mohd. Imran, for the accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Faizan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 28.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused can commit the similar offence in future.

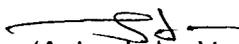
Heard both the parties.

In the present case, the accused is in J/C since 28.07.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no previous involvement in any offence. Further, the aspect of decongestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given to the Id. LAC for the accused and the same be uploaded on the Delhi District Court Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकल्लूना कोर्ट, दिल्ली-110002
Karkaluna Court, Delhi-110002

State vs. Deepak Kumar
FIR No. 0431/20
U/s 33 Delhi Excise Act
PS Krishna Nagar

24.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Charan Singh, LAC for the accused is present through VC.

An application for bail of the accused has been forwarded by the jail superintendent concerned. Application is perused.

In the application at hand, the accused has prayed for bail/ interim bail for the reasons mentioned in the application. Further it is also mentioned in the present application that the accused may be released on personal bond as he may not be able to arrange the surety.

Ld. APP for the state has opposed the release of the accused on personal bond.

Heard.

In the present case, the accused has already been granted bail by this court vide order dated 15.09.2020. However, despite the grant of bail the accused has not been able to furnish bail bond and he is still languishing in jail. Therefore, keeping in view the interest of justice, the accused is hereby directed to be released on furnishing of personal bond to the satisfaction of the jail superintendent concerned and subject to the verification of the address of the accused. Application accordingly stands disposed off. Copy of this order be sent to the jail superintendent concerned for information to the accused. Copy of this order be given to the Id. LAC for the accused and same be uploaded to the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KDD Court

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडलूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Vijay Kumar
FIR No. 48/20
U/s 392/411/34 IPC
PS PIA

24.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Charan Singh, LAC for the accused is present through VC.

Bail application perused. Reply of IO has not been received.

IO/ SHO PS concerned to file reply on 25.09.2020.

Copy of this order be also given to the Ld. LAC for the accused and the same be uploaded on the Delhi District Courts Website.




(Aakanksha Vyas)
MM-05 (East)/KDD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकाल्डुमा कोर्ट, दिल्ली-110032
Karkaloduma Courts, Delhi-110032

24.09.2020.

State vs. Praveen
FIR No.33099/2019
U/s 379/411/34 IPC
PS Krishna Nagar

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Reply has been filed under the signature of **IO HC Anand Pal**.

Reply perused. In view of the reply of IO, let jamatalashi articles i.e. Mobile phone and Driving Licence belonging to the accused, be released to the **rightful owner** as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Kolkata Court, Delhi-32

24.09.2020.

State vs. Ravi
FIR No.193/2008
U/s 411/34 IPC
PS Krishna Nagar

Present:- Ld. APP for the State is present through VC.

Sh. S.K. Tiwari, Id. Counsel for the accused is present through VC.

I have perused the application. I have also perused the file. The file reflects that the present accused was declared absconding in the present case. It is submitted by the Id. Counsel for the accused that accused is remorseful and he is in JC since 26.08.2020 and he shall be careful in future and appear in the court on each and every date of hearing in the court. In view of the fact that the accused is in JC since 26.08.2020, the present bail application stands allowed, subject to furnishing of bail bond by the accused in the sum of RS. 10000/- with one surety in the like amount and **subject to verification of the address of the accused and surety** and subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकदण्डा नगर, दिल्ली-110022
Karkardoma Nagar, Delhi-110022

State vs. Not Known
FIR No.266/20
U/s 279/337 IPC
PS Shakarpur

24.09.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-8-SCQ-2987 on** Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Om Prakash wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कल्याण नगर, दिल्ली-110002
Kalyan Nagar Court, Delhi-110002

24.09.2020.

State vs. Sonu Kumar
FIR No.453/20
U/s 420/34 IPC
PS Krishna Nagar

Present:- Ld. APP for the State is present through VC.

Complainant and IO are present through VC.

Ld. Counsel for the accused is present through VC.

Ld. Counsel for the accused has submitted that a short adjournment may be given.

At request, relist on 25.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडसूमा बंगला, दिल्ली-110022
Karkardooma Bungalows, Delhi-110022

State vs. Vinod Kumar
FIR No. 0241/20
U/s 379 IPC
PS PIA

24.09.2020.

Fresh application for releasing the articles on behalf of the applicant on jamatalashi, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 25.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता नगर, दिल्ली-32
Kalkatta Nagar Court, Delhi-32

State vs. Not known
FIR No. 001863/19
U/s 379 IPC
PS Shakarpur

24.09.2020.

Fresh application for releasing the mobile phone on superdari on behalf of the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 26.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकसडुमा कोर्ट, दिल्ली-32
Karkasuma Courts, Delhi-32

FIR NO..000450/20
U/s 379 IPC
PS PIA

24.09.2020.

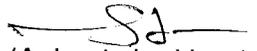
Fresh application for releasing of mobile phone Vivo-V-9 on behalf of the applicant on superdari, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 26.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Arif
FIR NO..0325/20
U/s 3809/457/411/34 IPC
PS Krishna Nagar

24.09.2020.

Fresh application for releasing the parts of motorcycle and scooter to the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 26.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ताद्वारा कोर्ट, दिल्ली-32
Karkardwara Courts, Delhi-32

FIR NO.. 256/20
U/s 379/411 IPC
PS PIA

24.09.2020.

Fresh application for releasing the mobile phone to the applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 26.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ताहट्टमा कोर्ट, दिल्ली-11002
Kalkatta Hattma Courts, Delhi-11002

State vs. Shivam
FIR NO..268/20
U/s 420/20 IPC
PS Krishna Nagar

24.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail of the accused received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 25.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडलूमा पोली, दिल्ली-32
Karkardooma Police, Delhi-32

State vs. Nityanand Chandesh Chaurasiya
FIR NO..268/20
U/s 420/20 IPC
PS Krishna Nagar

24.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail of the accused received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO/SHO PS concerned to file reply on 25.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कल्याण नगर, दिल्ली-12
Kalyan Nagar Court, Delhi-12

State vs. Hardev
FIR No. 172/2003
U/s 325/34 IPC
PS Krishna Nagar

24.09.2020.

File taken up today on an application for cancellation of endorsement from the original documents.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the applicant is present through VC.

Application perused. File perused.

As the present matter has already been disposed off, the present application stands allowed. Endorsement on documents of the surety be cancelled as per rules.

File be consigned to the record room.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/24.09.2020